

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3765
ANSWERED ON:04.09.2012
UPGRADATION OF GOVERNMENT ACCOMMODATION
Joshi Shri Mahesh;Singh Baba Shri K.C.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the criteria laid down for upgradation of civil and electrical works in Government accommodation by the Central Public Works Department (CPWD) through contractors or directly in Delhi;
- (b) the amount sanctioned for upgradation of a single quarter, type-wise in Delhi;
- (c) the minimum and maximum time given to contractors for completion of upgradation work;
- (d) the list of civil and electrical works including in upgradation work;
- (e) whether the monitoring of the works both civil and electrical extended by the contractors by the CPWD authorities are lacking; and
- (f) if so, the corrective measures taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a) The upgradation work in Government accommodation is carried by CPWD through contractors in a phased manner and subject to the availability of funds and consent of allottees on the basis of guidelines issued by the Ministry, a copy of which is placed at Annexure `A`.
- (b): No amount is fixed for upgradation of single quarter.
- (c): No minimum time is specified under guidelines for the contractors to complete the work. However, the works of addition/alteration in a house as per the prescribed specifications shall be completed within a maximum period of two months from the date of handing over the house to CPWD.
- (d): A list of civil and electrical works included for upgradation work by CPWD is enclosed at Annexure `B`.
- (e) & (f): No, Sir. The monitoring of upgradation work is done by concerned CPWD Engineers and Quality Control Wing of CPWD on regular basis.